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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATION*The 1st September 1943*

**No. 6815-S.T.**—The following notification issued by the Government of India in the Department of Industries and Civil Supplies is republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government**New Delhi, 24th July 1943*

No. 94-Tex/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Paper (Packing of Cotton Textiles) Control Order, 1943, namely :—

In the said Order—

(i) in clauses 5, 6 and 8 for the words “Deputy Director General, Cotton Textiles”, the words “Textile Commissioner” shall be substituted;

(ii) after clause 9, the following clause shall be substituted, namely :—

“10. Notwithstanding anything contained in this Order, the Central Government or the Textile Commissioner, Bombay may grant a special written permission to any person or firm or manufacturer to use paper of any description for the packing of cotton textiles.”

R. B. ELWIN

*Deputy Secy. to the Govt. of India*